Wi-Fi in Gram Panchayats

502. SHRI PRASANNA ACHARYA: Will the Minister of COMMUNICATIONS be pleased to state:

(a) the data of the number of Gram Panchayats (GPs) with installed Wi-Fi as on date, State-wise;

(b) the data of the number of GPs with operational Wi-Fi as on date, State-wise; and

(c) the data of the number of Wi-Fi users as on date and average data consumed per Wi-Fi user per month, State-wise?

THE MINISTER OF COMMUNICATIONS (SHRI RAVI SHANKAR PRASAD): (a) to (c) Wi-Fi access points (Hotspots) have been installed in 45,769 GPs under the BharatNet project. Out of these, broadband/internet services are provided in 16,151 GPs. More than 11 lakh users are consuming more than 69 Terabyte of data per month.

State-wise details of Wi-Fi installed, operational, Wi-Fi users and average monthly data consumed are given in the Statement.

Statement

State-wise details of Wi-Fi installed, Wi-Fi users and Data Consumption

Sl. No.	State	No. of GPs where Wi-Fi installed	No. of GPs where Wi-Fi operational	No. of active Wi-Fi users	Data Consumption (GB)	Average Data Consumed per Wi-Fi user per month (MB)
		Reply of Sl. No. (a.)	Reply of Sl. No. (b.)	Reply of Sl. No. (c.)	Reply of Sl. No. (c.)	Reply of Sl. No. (c.)
1	2	3	4	5	6	7
1.	Assam	4	0	0	0	0
2.	Bihar	295	213	19206	2940	153.07

1	2	3	4	5	6	7
3.	Chhattisgarh	517	435	33866	0	0
4.	Haryana	1063	712	64576	421	6.51
5.	Jammu and Kashmir	570	503	0	0	0
6.	Karnataka	2569	1854	89492	5230	54.44
7.	Kerala	731	728	51852	32703	630.72
8.	Leh (UT)	169	149	-	-	0
9.	Madhya Pradesh	1350	828	101945	3565	34.96
10.	Maharashtra	776	330	41349	271	6.55
11.	Punjab	0	0	0	0	0
12.	Rajasthan	8813	3964	0	0	0
13.	Uttar Pradesh-E					
14.	Uttar Pradesh-W	27223	5239	675816	15219	22.51
15.	Uttarakhand	353	311	65994	8662	131.25
16.	West Bengal	11	2	0	0	0
17.	Sikkim	0	0	0	0	0
18.	Andaman and Nicobar	0	0	0	0	0
19.	Chandigarh	12	12	43	0	0
20.	Lakshadweep	0	0	0	0	0
21.	Arunachal Pradesh	142	142	0	0	0
22.	Nagaland	0	0	0	0	0
23.	Manipur	161	6	20	0	0
24.	Mizoram	0	0	0	0	0
25.	Tripura	80	0	0	0	0
26.	Meghalaya	70	70	0	0	0
27.	Gujarat	26	5	0	0	0
28.	Daman and Diu	0	0	0	0	0

1	2	3	4	5	6	7
29.	Dadra and Nagar Haveli	0	0	0	0	0
30.	Puducherry	81	81	7004	127	18.13
31.	Andhra Pradesh	0	0	0	0	0
32.	Telangana	0	0	0	0	0
33.	Odisha	111	107	8116	125	15.4
34.	Jharkhand	312	254	32464	145	4.46
35.	Himachal Pradesh	330	206	298	1	3.35
	TOTAL	45769	16151	1192041	69409	58.22

Expeditious payment of AGR by TELCOS

503. SHRIMATI WANSUK SYIEM: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether Supreme Court has decreed payment of more than ₹92,000 crores by telcos in a verdict over the Adjusted Gross Revenue (AGR) dispute;

(b) whether Government would consider setting apart funds, from this windfall inflow, for the restructuring of the PSU telecom companies (BSNL and MTNL) especially for the allotment of 5G spectrum; and

(c) whether Government would seek directives of the Apex Court for the expeditious payment of these dues (AGR) which are being deliberately delayed by the telcom operators?

THE MINISTER OF COMMUNICATIONS (SHRI RAVI SHANKAR PRASAD): (a) The Hon'ble Supreme Court of India in its judgment dated 24.10.2019 in Civil Appeal 6328-6399 of 2015 upheld the definition of 'Gross Revenue' and 'Adjusted Gross Revenue' as enumerated in the License Agreement. The Hon'ble Court has directed to make the payments of due amounts within three months and report the compliance.

(b) These two issues are independent of each other.

(c) The Government has directed the Licensees to make the payments in accordance with the order of the Hon'ble Supreme Court dated 24.10.2019 and submit requisite documents within the stipulated timeframe.